

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 412**  
**IB/731/ND/2022**

**IN THE MATTER OF:**

Admitad Media Private Limited	...	Applicant
Versus		
Dhani Healthcare Limited	...	Respondent

**Under Section 9 of IBC, 2016.**

**Order delivered on 12.04.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**

**HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	:	
For the Respondent	:	Adv. Tarini Khurana and Adv. Ankit Banati, Adv. Gautam Singhal, Adv. Vivek Sethi

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Ld. Counsel for the Applicant is present physically. Ld. Counsel for the Respondent is present through video-conferencing. Counsel for the Applicant has submitted that the matter has been settled. The Applicant received a sum of Rs. 1,65,00,000/- towards full and final settlement and sought permission to withdraw the present application. The statement made by Ld. Counsel for the Applicant is recorded.

IB-731/2022 stands **dismissed** as withdrawn.

All the connected papers and folders may be consigned to the record room.

**-SD-**

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

**-SD-**

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**